

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 102
(IB)-26(PB)/2019

IN THE MATTER OF:

Mohit Gupta

.... Applicant/petitioner

Vs.

Shree Vardhman Infraheight Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 27.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Piyush Singh, Mr. Akshay Srivastava, Advs.

For the respondent

: Mr. Dhruv Bansal, Advocate

ORDER

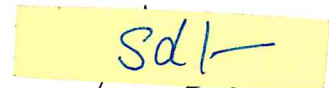
Learned counsel for the respondent states that the reply shall be filed during the course of the day and a copy thereof has already been served to the counsel for the petitioner.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 28.03.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)